

**Court-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**DFR No. 1534 of 2015**

**Dated :06 November, 2015**

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:**

**M/s. Print Wizards**

**.... Applicant/  
Appellant(s)**

**Versus**

**Tata Power Delhi Distribution Ltd & Anr.**

**.... Respondent(s)**

Counsel for the Appellant (s) : Mr. Pradeep Bajaj/applicant

Counsel for the Respondent (s) : None

**ORDER**

Sh. Pradeep Bajaj- applicant/appellant is present in person.

We have heard him. We have also seen the office report of this Tribunal dated 20<sup>th</sup> October, 2015. The main objection of the Registry is that even if the stand of the applicant/appellant is taken to be true that he received the copy of the order of DERC dated 16.06.2015 on 30<sup>th</sup> June, 2015, there is delay of 10 days in filing this Appeal. Thus, this Appeal has been filed with a delay of 10 days for which no application for condonation of delay has been filed. Mr. Bajaj, at this stage, states that he has engaged Shri Sanjay Kumar, Advocate and just now he has been telephonically informed by his counsel about his illness. We may mention one more fact here that there is a decree of Civil Court in CS No. 5 of 2011 in favour of the appellant/applicant directing the defendants of that Civil Suit to install and energize a fresh electricity connection which has not been

complied with as yet. The applicant is directed to move a proper application for condonation of delay of 10 days for which Mr. Bajaj is seeking one week's time and the same is granted.

Post this matter for hearing on condonation of delay on **19<sup>th</sup>**  
**November, 2015.**

**( T. Munikrishnaiah )**  
**Technical Member**  
hcj/rkt

**( Justice Surendra Kumar )**  
**Judicial Member**